

ANDHRA PRADESH (TELANGANA AREA) AGRICULTURAL IMPROVEMENT FUND ACT, 1952

45 of 1952

[24th December, 1952]

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ANDHRA PRADESH (TELANGANA AREA) AGRICULTURAL IMPROVEMENT FUND ACT, 1952

45 of 1952

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An Act to provide for the establishment of the Agricultural Improvement fund for the * {Telangana area of the State of Andhra Pradesh} Preamble :- Whereas it is expedient to establish a Fund for the * {Telangana area of the State of Andhra Pradesh} for the purpose of agricultural improvements: It is hereby enacted as follows:

1. Short title and commencement :-

(1) This Act may be called * {the Andhra Pradesh (Telangana Area)Agricultural Improvement Fund Act, 1952.}

(2) It shall come into force at once.

2. Establishment of the Agricultural Improvement Fund of the * {Telangana area of the State of Andhra Pradesh} :-

There shall be established a fund in the nature of an imprest entitled the Agricultural Improvement Fund of the * {Telangana area of the State of Andhra Pradesh} into which shall be paid from and out of the Consolidated Fund of the State such moneys as may be collected from time to time, by way of licence fees under clause 8 of the Foodgrains (Licensing and Procurement) Order, 1952.

<u>3.</u> Custody of the Agricultural Improvement Fund and withdrawals therefrom :-

(1)The Agricultural Improvement Fund of the * {Telangana area of the State of Andhra Pradesh} shall be held on behalf of the Rajpramukh by the Secretary to the Government of Hyderabad in the Department of Finance.

(2) No advances shall be made out of such Fund except for the purpose of meeting such expenditure as may be prescribed by rules made under this Act and without the authorisation of the Minister in charge of Agriculture who shall be assisted by a Committee consisting the Secretary in charge of Agriculture, the Secretary in charge of the Finance Department, the Director of Agriculture and three members of the Hyderabad Legislative Assembly nominated by the Government.

4. Power to make rules :-

For the purpose of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of the payment of moneys into and the withdrawals of moneys from the Agricultural Improvement Fund of the * {Telangana area of the State of Andhra Pradesh}.